GOVERNMENT OF INDIA
PLANNING
LOK SABHA

STARRED QUESTION NO:155
ANSWERED ON:08.12.1999
CRITERIA FOR SPECIAL ALLOCATION
BRAJ MOHAN RAM

Will the Minister of PLANNING be pleased to state:

(a) the criteria adopted for providing special allocation to each State during the current Plan period;

(b) the measures taken to bridge the gap between plan and the allocated amount;

(c) whether any discussions were held with the States regarding those problems due to which funds are required constantly; and

(d) whether the Planning Commission has taken any decision in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF STATISTICS PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE DEPARTMENT OF ADMINISTRATIVE REFORM PUBLIC GRIEVANCES IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI ARUN SHOURIE)

(a) to (d) A statement is laid on the Table of the House.

Statement as referred to in reply to parts (a) to (d) of Lok Sabha Starred Question No. 155 dated 08-12-1999 regarding Criteria for Special Allocation by Shri Braj Mohan Ram.

(a) Central Assistance to States comprises

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(i)  Normal Central Assistance (NCA) based on the Gadgil Mukherjee Formula approved
 by the National Development Council (NDC) in December 1991;


(ii)  Additional Central Assistance (ACA) for Externally Aided Projects (EAPs); and


(iii)  ACA for Special Area Programmes such as Basic Minimum Services (BMS),
 Slum Development, Accelerated Irrigation Benefit Programme (AIBP),
 Border Area Development Programme (BADP), Tribal Sub-Plan (TSP),
 Hill Area Development Programme etc.
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(b) The gap between the development plan of States and the allocated amount is financed through additional resource mobilisation by the States themselves.

(c) & (d) Yes, Sir. These issues are discussed with the State governments during the finalisation of their Annual Plans. The decisions of the Planning Commission in this regard are set out in the Chapter on Resources and Allocation of the Ninth Five Year Plan document.